## Government of Rajasthan Medical, Health and Family Welfare Department

F.NO. F9 (58) M&H/2/09/Port

Dated 12 03.2020

In exercise of the powers conferred under section 2, 3 and 4 of the Epidemic Disease Act, 1867, and The Rajasthan Epidemic Act 1957, The Governor of Rajasthan is pleased to issue following regulation regarding COVID – 19 (Corona Virus Disease 2019):

1. These regulations may be called the Rajasthan Epidemic Disease, COVID-19 Regulations, 2020.

2. "Epidemic Disease" in these regulations means COVID-19 (Corona Virus Disease

2019).

3 Authorized persons under this Act are Director Public Health services, Director medical Education, Principle and controller of Govt. Medical college, Superintendent of Covt. Medical college attached hospitals, PMO of district hospitals, CMHO, District Collector, SDM, Medical Officer in the Districts and officers as authorized by the Department of Medical Health and Family Welfare Rajasthan.

4. All hospitals (Government and Private) should have ILI or Flu corners for screening of

suspected cases of COVID-19.

- 5. It shall be mandatory for hospitals (Government and Private), Medical Officers in Government Health Institutions and registered Private Medical Practitioners, including AYUSH practitioners, to notify such person(s) to concerned District Surveillance Unit along with duly filled up self declaration forms, who, within their knowledge, are having travel history of COVID-19 affected countries as per the extant guidelines and are having complaints of fever or cough or respiratory difficulty or even without any sign and symptoms of COVID-19. In addition the history of coming in contact with suspected or confirmed cases of COVID 19 shall be secorded.
  - i. In case the person has any such history in the last 14 days and the person is asymptomatic, then the person must be kept in home quarantine for 14 days from the date of exposure.
  - ii. In case the person has any such history in the last 14 days and the person is symptomatic as per case definition of COVID-19, the person must be isolated in the hospital as per protocol and will be tested for COVID-19 as per protocol.

iii. Information of all such cases should be given to the office of CMHO of the

District immediately.

6. No person/institution/organization will use any print, electronic or social media for information regarding COVID-19 without prior permission of Medical and Health department, Rajasthan. This is to avoid spread of any rumour or unauthenticated information regarding COVID-19. In case, any person/institution/organization is found indulging in such activity, it will be treated as punishable offence under these regulations.

7. Only laboratories authorized to take test samples for COVID-19 will collect the samples as per Guidelines of Government of India. Such samples will be sent to authorize laboratories, anyone authorized or appointed by Department of Medical Health and

Family Welfare Rajasthan.

8. Any person with a history of travel in last 14 days to a country or area from where COVID-19 has been reported, must report to the nearest Government Hospital or call a toll-free helpline number 104/108 or State control room 0141-2225624, District control rooms so that necessary measures if required may be initiated by Department of Medical Health and Family Welfare Rajasthan.

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- 9. All persons with a history of travel to a country or area from where COVID-19 has been reported in the last 14 days, but who do not have any symptoms of cough, fever, difficulty in breathing, should isolate themselves at home and cover their mouth and nose with a mask. Such persons must take precautions to avoid contact with any person including family members for 14 days from the date of arrival from such areas.
- 10. Authorized persons as per section 3 of these regulations are authorized under this act to admit a person and isolate the person if required in case he/she has a history of visit to a specified region where COVID-19 is endemic and the concerned person is symptomatic.
- 11. If suspected case of COVID-19 refuses admission or isolation, the officer authorized in section 3 of these regulations will have power to forcefully admit and isolate such case for a period of 14 days from the onset of symptoms or till the report of lab tests are received, or such period as may be necessary.
- 12. If case of COVID-19 is reported from a defined geographical area such as Village, town, ward, colony, settlement, the District Administration of the concerned district shall have the right to implement following containment measures, but not limited to these, in order to prevent spread of the disease.
  - i. Sealing of the geographical area.
  - ii. Barring entry and exit of the population from the containment area.
  - iii. Closure of schools, offices and banning public gatherings.
  - iv. Banning vehicular movement in the area.
  - v. Initiating active and passive surveillance of COVID-19 cases, as per Community based Contact Tracing Implementation Guidelines of GOI.
  - vi. Hospital isolation of all suspected cases.
  - vii. Designating any Government/Private building as containment unit for isolation of the cases.
  - viii. Staff of all Government departments will be at disposal of district administration of the concerned area for discharging the duty of containment measures.
  - ix. Any other measures as directed by Department of Medical Health and Family Welfare Rajasthan.
- 13. District disaster management committee headed by District Collector is authorized for planning strategy regarding containment measures for COVID-19 in their respective Districts. The District Collector may co-opt more officers from different departments for the District Disaster Management committee for this activity under these regulations.
- 14. Penalty: Any person/institution/organization found violating any provision of these regulations shall be deemed to have committed an offence punishable under section 188 of Indian penal code (45 of 1860). Competent Authority may penalize any person/institution/organization if found violating provisions of these regulations or any other further orders issued by Government under these regulations.
- 15. Protection to person acting under act: No suit or legal proceedings shall lie against any person for anything done or intended to be done in good faith under this Act unless proved otherwise.
- 16. These regulations shall come into force immediately and shall remain valid for a period of one year or until further orders, whichever is earlier, from the date of publication of this notification.

\*(Rohit Kumar Singh) \ Additional Chief Secretary

Medical, Health & Family

Welfare